

**(Department of Personnel and Training)**  
**NOTIFICATION**

New Delhi, the 4th December, 2025

**G.S.R. 884(E).**— In exercise of the powers conferred by sub-section (1) read with clause (d) of sub-section (2) of section 27 of the Right to Information Act, 2005 (22 of 2005) and in supersession of the Central Information Commission: [Registrar] Recruitment Rules,a 2013, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules regulating the method of recruitment to the post of Registrar in the Central Information Commission, namely:-

1. **Short title and commencement.** — (1) These rules may be called the Central Information Commission (Registrar) Recruitment Rules, 2025.  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Number of post, classification and level in pay matrix.** — The number of the said post, its classification and the level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.
3. **Method of recruitment, age-limit, qualification, etc.** — The method of recruitment, age-limit, qualifications and other matters relating to the said post shall be as specified in columns (5) to (13) of the said Schedule.
4. **Disqualification.** — No person, —
  - (a) who has entered into or contracted a marriage with a person having a spouse living; or
  - (b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt such person from the operation of this rule.
5. **Power to relax.** — Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing, and in consultation with the Union Public Service Commission relax any of the provisions of these rules with respect to any class or category of persons.
6. **Saving.** — Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Schedule Tribes, Other Backward Classes, ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE**

Name of the post.	Number of posts.	Classification.	Level in pay- matrix.	Whether selection post or non-selection post.	Age-limit for direct recruits.	Educational and other qualifications required for direct recruits.
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Registrar.	1(2025) * *Subject to variation dependent on work load.	Group 'A'	Level-(13) in the pay matrix. (Rs.123100- 215900).	Not applicable.	Not applicable.	Not applicable.

Whether age prescribed if any. or direct recruits will apply in case of promotees.	Period of probation, if any.	Method of recruitment whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	In case of recruitment by promotion or by deputation/absorption, grades from which promotion or deputation/absorption to be made.	If a Departmental Promotion Committee exists, what is its composition.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment.
(8)	(9)	(10)	(11)	(12)	(13)
Not applicable.	Not applicable.	By deputation. (including short-term contract).	<p>Deputation (including short-term contract):</p> <p>Officers of the Central Government or State Government or Union territory Administrations or autonomous bodies or statutory organisations or public sector undertakings or universities or recognised research institutions, court or Tribunal:</p> <p>(a) (i) holding analogous post on regular basis in the parent cadre or department; or</p> <p>(ii) with five years service rendered after appointment to the post on a regular basis in level-12 in the pay matrix (Rs.78800-209200) or equivalent in the parent cadre or department; and</p> <p>(b) possessing the following educational qualifications and experience, namely: -</p> <p>(i) Essential: Bachelor degree in Law from a recognised university or institute.</p> <p>(ii) Desirable:</p>	Not applicable.	Consultation with Union Public Service Commission is not necessary.

		<p>Experience of two years in legal or judicial work.</p> <p>Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or department of the Central Government shall ordinarily not exceed five years.</p> <p>Note 2: The maximum age-limit for appointment by deputation (including short-term contract) shall not be exceeding fifty-six years as on the closing date of receipt of applications.</p>	
--	--	---	--

[F.No. 4/17/2022-IR-I]

S.D. SHARMA, Jt. Secy.